CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 471/TT/2026

Subject	:	Petition for determination of the transmission tariff from the Commercial Operation Date (COD) to 31.3.2029 for the transmission scheme titled "Augmentation of transformation capacity at Amargarh (GIS) Sub-station by 1x315 MVA, 400/220 kV ICT (3rd)" (implemented under Regulated Tariff Mechanism).
Petitioner	:	NRSS XXIX Transmission Limited (NRSSXXIX)
Respondents	:	Central Transmission Utility of India Limited (CTUIL) and 24 Others.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NRSSXXIX Shri Ashutosh K. Srivastava, Advocate, NRSSXXIX Shri Mohit Mansharamani, Advocate, NRSSXXIX Ms. Nuha Rahman, Advocate, NRSSXXIX Shri Aditya Garg, Advocate, NRSSXXIX

Record of Proceedings

The matter was heard virtually.

2. At the outset, the learned counsel for the Petitioner submitted that the information sought vide the RoP for the hearing dated 13.10.2026 has been filed by the Petitioner vide affidavit dated 27.10.2026. None of the Respondents has filed a reply in the matter. He further submitted that the project has already been commissioned; therefore, the tariff may be granted as claimed.

3. None of the Respondents appeared despite notice.

4. After the hearing, the Commission directed the Respondent(s), to file their respective replies, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

5. Subject to the above, the Commission reserved the orders in the matter**.**

By order of the Commission
Sd/-
(Kamal Kishor)
Deputy Chief (Law)